

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/811/2011

Jabalpur, this Tuesday, the 09th day of October, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

M.S. Vyas
S/o Late C.K. Vyas
DOB 17.12.1955
R/o E/2F East Railway Colony
Bhopal 462010 (M.P.)

-Applicant

(By Advocate –**Shri S.K. Nandy**)

V e r s u s

1. Union of India,
Through its General Manager
Of West Central Railway
Indira Market
Jabalpur 482001 (M.P.)

2. Divisional Railway Manager (P)
West Central Railway
Bhopal Division
Bhopal 462010 (M.P.)

3. Senior DEN (Co)
West Central Railway
Bhopal Division
Bhopal 462010 (M.P.)

4. XEN (Material Disposal)
Bhopal Division
Bhopal 462010 (M.P.)

- Respondents

(By Advocate –**Shri A.S. Raizada**)

ORDER (ORAL)**By Navin Tandon, AM:-**

By way of this Original Application the applicant is challenging the order dated 29.08.2011 (Annexure A/1) wherein the recovery of Rs.94,28,942/- was to be made. During the pendency of this O.A., this figure has been reduced to Rs.479740/-.

2. Learned counsel for the applicant, at this stage, prays for withdrawal of this Original Application with liberty to file a fresh application.
3. Accordingly, this Original Application is dismissed as withdrawn with liberty as aforesaid.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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